

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 1281 of 2018 (O&M)**

National Insurance Co. Ltd. .... Appellants

V/s

Balbir Singh and others .....

Respondents

**2. M/s JUBILEE HIGH WAYS TPT, near Bus Stand Kangra, H.P.,  
through its Attorney Sh. Ramjesh S. Jhajj son of Sh.**

**B.S. Jhajj, Proprietor of M/s Jhajj Expressways  
SSS103, Phase-9, SAS Nagar (Mohali). (Owner)**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **09.09.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
12<sup>th</sup> April, 2019.

*Anita* 12/4/19  
Superintendent (Judl.),  
For Registrar (Judicial)

*B*